

CBI No. 250/2019

CBI VS. RAJESH KUMAR KHATRI

24.08.2020.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

Accused with Sh. Sandeep Gupta Advocate.

Today the matter is fixed for consideration of the pending application of the accused and for finding the reason behind the delay of the compliance of the order dated 11.02.2020 of the Court and for the status of the CFSL report.

Ld. PP for CBI submitted that the order dated 11.02.2020 has been complied. Compliance Report of IO/Inspector S. P. Singh has been filed in this regard. Ld. PP for CBI seeks adjournment as IO has informed that the CFSL Report will be provided by 2nd week of September, 2020.

Ld. Counsel for accused submits that Pendrive of the accused has not been released and he seeks adjournment for filing the separate application for the same.

On joint request, let the matter be fixed for consideration of the pending application of the accused on **15.09.2020** .

In the meantime, Ahlmad is directed to get the case file scanned. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/24.08.2020

CBI No. 118/19

CBI VS. V. K. JOLLY & ORS.

24.08.2020.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly in person.

A-2 D. K. Malhotra along with Sh. I. D. Vaid Advocate.

A-3 Bhupinder Singh along with Sh. V. K. Kalra Advocate.

Matter was at the stage of final arguments.

Today the matter is fixed for filing of written arguments on behalf of the prosecution as well as A-2 D. K. Malhotra.

It is submitted by Ld. PP for CBI and Ld. Counsel for A-2 D. K. Malhotra that they will file the written submissions through email during the course of the day.

Reader is directed to supply the copies of the written submissions of Ld. PP for the CBI to the Ld. Counsel(s) for accused persons and written submissions of A-2 to Ld. PP for CBI and Ld. Counsel(s) for A-1 and A-3 on their email addresses.

On the request of Ld. Counsel for A-3 Bhupinder Singh, put up for filing of written arguments on behalf of A-3 on **31.08.2020**.

In the meantime, Ahlmad is directed to get the case file scanned. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/24.08.2020